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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CCP NO.278/93 in  
D.A. NO.130/89

Date of decision: 17.8.1993.

H.E.L. Murishwar

... Petitioner.

Versus

Shri Naresh Kumar,  
Secretary,  
Ministry of Defence,  
New Delhi & others.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner.

... in person.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

The very same complaint of the petitioner that the judgement in D.A. No.130/89 has not been complied with was examined by us in CCP No.316/91. On examining the records produced before us, we have held that the break in service has been condoned and the benefits flowing from the same including the revision of pension has been made. It is in this background that we have recorded a finding that there is nothing further required to be done in regard to compliance with the judgement in D.A. 130/89. The said judgement of ours concludes the petition. So far as the other issues which did not arise out of the D.A. are concerned, they cannot be examined in these proceedings. It is, therefore, nothing which can be done in these proceedings. These proceedings are accordingly dropped.

*R. Adige*  
(S.R. ADIGE)  
MEMBER(A)

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*V.S. Malimath*  
(V.S. MALIMATH)  
CHAIRMAN